

ORDER

In continuation of Order No. 22/RG/Spl./Misc. dated 17.05.2020 and the subsequent orders issued in relation thereto; considering the prevailing pandemic situation due to outbreak of the novel coronavirus (COVID-19) in the States of Punjab, Haryana and UT Chandigarh and with a view to ensure the safety of the Hon'ble Judges, Advocates, Staff and litigants; the Hon'ble Administrative Committee has resolved that all the cases already fixed/listed from 1.09.2020 to 30.09.2020 shall be adjourned by the NIC for the dates mentioned herein below and all interim orders passed in the said cases shall continue till the next date of hearing.


Date Fixed	Next Date of Hearing
1.09.2020	02.12.2020
2.09.2020	03.12.2020
3.09.2020	04.12.2020
4.09.2020	07.12.2020
5.09.2020 to 7.09.2020	08.12.2020
8.09.2020	09.12.2020
9.09.2020	10.12.2020
10.09.2020	11.12.2020
11.09.2020	14.12.2020
12.09.2020 to 14.09.2020	15.12.2020
15.09.2020	16.12.2020
16.09.2020	17.12.2020
17.09.2020	18.12.2020
18.09.2020	21.12.2020
19.09.2020 to 21.09.2020	22.12.2020
22.09.2020	23.12.2020
23.09.2020	04.01.2021
24.09.2020	05.01.2021
25.09.2020	06.01.2021
26.09.2020 to 28.09.2020	07.01.2021
29.09.2020	08.01.2021
30.09.2020	11.01.2021

2. The cases which have been listed after 24.3.2020 through mentioning and had been adjourned to various dates in the month of September, 2020 shall be taken up on the dates already fixed.

[Signature]
27.8.2020

3. In all the cases which are fixed from 01.09.2020 to 30.09.2020 and have been adjourned as above through NIC, the learned counsel may request for moving application for pre-ponement of the said cases through mentioning, in case of any urgency.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.


(Sanjiv Berry)
Registrar General
27.08.2020